

**JOINT COMMITTEE REPORT W.R.T MATTER BEFORE HONBLE NGT (WZ) VIDE NO. ORIGINAL APPLICATION NO.34 OF 2025 (WZ) VISHWAJIT RAMCHANDRA DIXIT VS UOI & ORS.**

**Introduction:-**

Hon'ble NGT vide order dated 15/07/2025 directed as below (attached as an **Annexure-I**):-

*“Looking to the fact that one Authority is shifting its burden to the other Authority and it also appears that even Respondent No.3- PMRDA is not taking their responsibility for the same, we deem it appropriate to constitute a Joint Committee comprising one Member each of:-*

- (i) *Satkarsthal Gram-Panchayat, Satkarsthal, Wada Road, District, Pune (Respondent No.2);*
- (ii) *Pune Metropolitan Regional Development Authority (PMRDA) (Respondent No.3);*
- (iii) *Rajgurunagar Municipal Council, Near Nehru Chowk, Rajgurunagar, Pune (Respondent No.4); and*
- (iv) *Maharashtra Pollution Control Board (MPCB) (Respondent No.6).”*

Accordingly the joint committee has been constituted and visit was scheduled on 01/08/2025 and committee members were communicated about joint committee visit vide letter dated 28/07/2025 (copy attached as an **Annexure-II**). Subsequently joint committee has visited site in question on 01/08/2025 and following members were present at the time of visit.

<b>Sr. No.</b>	<b>Name</b>	<b>Department and Designation</b>
01	Shri. A. N. Garkal	Chief Officer, Rajgurunagar Municipal Council
02	Shri. Sumit Zodge	Assistant Town Planner, PMRDA
03	Shri. Ashok R. Jagtap	Village officer, Satkarsthal Grampanchayat
04	Shri. Vishwajit R. Dixit	Applicant/complainant
05	Shri. N. S. Awatade	Sub Regional Officer, M.P.C Board, Pune (Nodal Agency)

The Following observations were made during visit:-

- 1) Untreated sewage being mixed into the Bhima River though a nala flowing from the complainants land.
- 2) In this area residential societies namely a) Suraj Homes, b) Adarsh Nagar, c) Abhinandan Society, d) Shiv Nisarg Society, e) Sky View Society are found discharging their untreated sewage by connecting underground pipeline to the nalla leading to Bhima River.
- 3) The residential house holding and buildings in several number were observed in this area.

- 4) Water sample from this nala were collected and analysis results of the same are attached as an **Annexure- III**.
- 5) Water sample of Bhima River upstream of site in question and at Kedarnath Bandhara were collected and analysis results are attached as an **Annexure- IV**.

**Analysis results of the water samples collected from various sources as given below in tabular form:-**

Sr.No.	Parameter	Bhima River U/s of Dixit Nala	Untreated sewage from Dixit Nala	Bhima River at Kedareshwar Bandhara i.e D/s of Dixit Nala
01	pH	8.2	7.6	8.3
02	Total Dissolved Solids (TDS)	152.0	668.0	163.0
03	Suspended Solids (SS)	13.0	20.0	18.0
04	Biochemical Oxygen Demand (BOD)	4.8	17.0	4.4
05	Chloride	12.35	61.98	13.40
06	Chemical Oxygen Demand (COD)	15.9	55.6	15.9
07	Dissolved Oxygen	6.2	NA	6.5
08	Sulphate	11.64	34.90	10.98
09	Turbidity	7.51	12.70	9.42
10	Total Alkalinity	36.0	156.0	38.0
11	Hardness (calcium)	28.0	122.0	30.0
12	Hardness (total)	56.0	234.0	58.0
13	Nitrate Nitrogen	0.81	1.49	0.73
14	Hardness (Magnesium)	28.00	112.0	28.0
15	Fecal Coliform (MPN technique) (MPN /100 ml)	23.0	NA	Less than 1.8
16	Fecal Streptococci (MPN technique) (MPN /100 ml)	Less than 1.8	NA	Less than 1.8
17	Total Coliform (MPN technique) (MPN /100 ml)	920.0	NA	540.0

\* All results are expressed in mg/lit. except pH & Fecal Coliform.

#### **Action Taken Report:-**

- 1) M. P. C. Boards has issued proposed directions to Rajgurunagar Minicipal Council vide dtd. 19/08/2025 for not providing sewage treatment plant and

disposing untreated sewage into the Bhima River through various nalas (copy attached as an **Annexure- V**).

- 2) M. P. C. Boards has issued proposed directions to Village Officer, Satkarsthal Grampanchayat, Tal. Khed, Dist. Pune vide dtd. 19/08/2025 for not providing sewage treatment plant and disposing untreated sewage into the Bhima River through various nalas (copy attached as an **Annexure- VI**).
- 3) M. P. C. Boards has issued Proposed direction to the housing societies namely a) Suraj Homes, b) Adarsh Nagar, c) Abhinandan Society, d) Shiv Nisarg Society, e) Sky View Society for discharging untreated sewage through the underground pipeline into the nearby nalla, which further meets to the River Bhima (copies of the directions are attached as an **Annexure- VII**).

Further to this also additional information was called from Pune Metropolitan Regional Development Authority (PMRDA), Rajgurunagar Municipal Council, Satkarsthal Grampanchayat in prescribed format (letters dated 08/08/2025 are attached as an **Annexure- VIII**) about the details of the residential societies namely. This office is in receipt of reply from Rajgurunagar Municipal Council vide letter dated 19/08/2025 in prescribed format as below (letter copy attached as an **Annexure- IX**):-

Sr.No.	Name of Housing Society	Total Plot Area (sq.mtrs)	Total BUA (sq.mtrs)	Total No. of Flats	Water Consumption (CMD)	Sewage Generation (CMD)	Treatment Provided
01	Shiv Nisarg	2200	1811.00	45	2.3	1.84	Not provided
02	Sky view	3400	936.60	36	2.1	1.68	Not provided

This office is in receipt of reply from Pune Metropolitan Regional Development Authority (PMRDA) as below (letter copy attached as an **Annexure- X**):-

Sr.No.	Name of Housing Society	PMRDA details	NOC	Total Plot Area (sq.mtrs)	Total BUA (sq.mtrs)	Total No. of Flats
01	Suraj Homes	Occupancy certificate No.133; dated 27/01/2020		5,858.0	Wing A:-1708.51 Wing B:- 1052.88 Wing C:- 1320.56 Total:- 4081.95	80 Flats
02	Adarsh Nagar	--	--	--	--	--
03	Abhinandan Society	--	--	--	--	--
04	Shiv Nisarg Society	--	--	--	--	--
05	Sky View Society	--	--	--	--	--

**Note:-** PMRDA in their reply also state that "The remaining societies, namely Adarsh Nagar, Abhinandan Society, Shiv Nisarg Society and Sky View Society are being pursued to furnish the requisite NOC and construction details." However the said information is yet not received to this office.

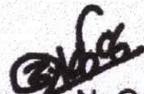
The Satkarsthal Grampanchayat has submitted reply vide e-mail dated 01/10/2025 as below :- (letter copy attached as an **Annexure- XI**):-

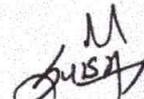
Sr.No.	Name of Housing Society	Total Plot Area (sq.mtrs)	Total BUA (sq.mtrs)	Total No. of Flats	Water Consumption (CMD)	Sewage Generation (CMD)	Treatment Provided
01	Suraj Homes	5574	3093	80	1.76	1.48	Not provided
02	Abhinandan Society	3716	1344	21	0.46	0.32	Not Provided
03	Adarsh Nagar	2787	2467	17	0.30	0.22	Not Provided

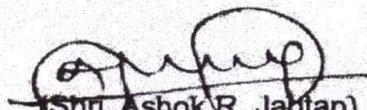
**Note:- Under Swachh Bharat mission Grampanchayat has provided soak pits**

**Recommendation / Solution :-**

- 1) The nalla flowing through complainant's land shall be connected to drainage network system leading to Sewage Treatment System of local body Rajgurunagar Municipal Council.
- 2) Rajgurunagar Municipal Council Shall install Sewage Treatment Plant for treatment of sewage generated from their jurisdiction
- 3) Grampanchayat Satkarsthal shall provide treatment arrangement for sewage treatment as per their area jurisdiction.
- 4) Environment Damage Compensation may be imposed on both local bodies i.e Rajgurunagar Municipal Council, Satkarshthal Grampanchayat
- 5) PMRDA shall submit detail action plan with solutions for treatment of sewage generated from their jurisdiction.

  
(Shri. A. N. Garkal)  
Chief Officer,  
Rajgurunagar Municipal Council

  
(Shri. Sumit Zodge)  
on behalf of  
Sujit Pansare  
Deputy Metropolitan Pslanner  
PMRDA

  
(Shri. Ashok R. Jagtap)  
Village Officer,  
Satkarsthal Grampanchayat

  
(Shri. N. S. Awatade)  
Nodal Officer,  
Sub-Regional Officer,  
M. P. C. Board, Pune

Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**ORIGINAL APPLICATION NO.34 OF 2025 (WZ)**

Vishwajit Ramchandra Dixit

.....Applicant

***Versus***

UOI &amp; Ors.

....Respondents

**Date of hearing: 15.07.2025**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant	:	Mr. Sachin S. Gore, Advocate along-with Mr. Raghunath Mahabal, Advocate
Respondents	:	Mr. Shubham Rathod, Advocate h/f Mr. Rahul Garg, Advocate for R-1/MoEF&CC Mr. Naresh Parihar, Advocate for R-2 Mr. Milind M. Mahajan, Advocate for R-3/PMRDA Mr. Laxmikant N. Shrimangale, Advocate for R-4 Ms. Manasi Joshi, Advocate along-with Ms. Pooja Natu, Advocate for R-6/MPCB

**ORDER**

1. Respondent No.4- Rajgurunagar Municipal Council has filed reply affidavit dated 13.05.2025, wherein it is submitted that no relief is claimed against the answering Respondent, hence answering Respondent is only a formal party in this matter, which is being opposed by learned counsel for the applicant by saying that the land in question, which belonged to the applicant, is located in the jurisdiction of Respondent No.4 and it is the responsibility of Respondent No.4 to ensure that waste water does not come in the field of the applicant and such water should be stopped by it by digging trench. When we enquired from learned counsel

for the applicant as to where is the pleading to that effect in the present Original Application, he could not show the same.

2. It is also submitted by learned counsel for Respondent No.4 that after receipt of the present Original Application, an inspection of Gat No.92/1 was made by Respondent No.4 and thereafter, being Officer of the RMC, on 09.04.2025, answering Respondent has made correspondence with Respondent No.2- Satkarsthal Gram-Panchayat and requested them to take action in the matter in issue.

3. Learned counsel for the applicant has further submitted that he has not been served a copy of the reply affidavit filed by Respondent No.4. Therefore, we direct learned counsel for Respondent No.4 to serve the same upon him through e-mail today itself and thereafter, learned counsel for the applicant may file rejoinder affidavit against the same, if any, within two weeks.

4. Respondent No.2- Satkarsthal Gram-Panchayat has filed reply affidavit dated 14.07.2025, wherein it is submitted that answering Respondent functions under the control and directions of the superior authorities i.e. Respondent No.4- Rajgurunagar Municipal Council and Panchayat Samiti, Khed (not party). It is further submitted that Respondent No.4 had written a letter to Respondent No.2 on 09.04.2025 with a copy to Respondent No.3- PMRDA and the Applicant, stating therein that the Applicant had filed a complaint/ letter dated 02.06.2024, which was received on 03.06.2024, complaining therein that the sewage from newly developed residential projects within the limits of Respondent No.2- Satkarsthal Gram Panchayat is passing through the land (Gat No.92) belonging to the Applicant, which lies within the jurisdiction of Respondent No.4- Rajgurunagar Municipal Council.

5. It is further submitted in this affidavit by Respondent No.2 that the allegation of the applicant is found to be correct that on the upstream side of Applicant's farmland, more than 80 flats and 26 bungalow projects have come up in Satkarsthal Gram-Panchayat- Respondent No.2, which now falls under the jurisdiction of Respondent No.3- Pune Metropolitan Regional Development Authority (PMRDA) and therefore, the entire responsibility of management of sewage, solid waste etc. fall with the PMRDA.

6. It is further submitted in this affidavit by Respondent No.2 that after receipt of the above-mentioned letter dated 09.04.2025 from Respondent No.4, answering Respondent issued a letter to Mr. Sujit Atmaram Kale, Proprietor of Suraj Homes, who had newly developed residential projects dated 23.04.2025 with a copy to Panchayat Samiti Khed, Respondent No.4, Respondent No.6 and the Applicant, stating that the Applicant has filed the present Original Application before this Tribunal. In compliance with the direction issued by this Tribunal, Respondent No.6- MPCB along-with the representatives of the answering Respondent conducted a site inspection and it was observed that untreated sewage from the Suraj Homes Housing Project at Satkarsthal is being discharged directly into the Bhima River. In this regard, Respondent No.6 directed the Suraj Homes Housing Project to ensure 100% treatment of the sewage generated from their housing project and instructed to take necessary precautions to prevent untreated sewage from entering the Bhima River. Thereafter, Respondent No.2 issued a letter dated 23.04.2025 to Mr. Sujit Atmaram Kale, Proprietor of Suraj Homes (not party) informing therein to take immediate action to scientifically treat the sewage, as directed above by Respondent No.6 and submit a report of the actions taken to the answering Respondent at the earliest and failure to

comply the said directions may result in legal action against them under the Water (Prevention and Control of Pollution) Act, 1974.

7. It is further submitted in this affidavit by Respondent No.2 that on 27.06.2025, answering Respondent along-with 10 other Panchas conducted a site inspection in the presence of local individuals regarding the sewage management and other necessary facilities provided by Suraj Homes Housing Society. During the inspection, it was observed that there is a 12-foot-wide unpaved road leading to the society. Inside the society premises, there is a lack of adequate street lighting, and the existing street lights were found to be non-functional. The total number of flats in the society is 81, out of which 21 flats are under the name of "Suraj Group." It was found that no taxes have been paid for the past five years for these 21 flats.

8. It is further submitted in this affidavit by Respondent No.2 that it was further observed regarding the sewage management that the builder has only provided an inadequately sized septic tank and no other effective measures, such as STP (Sewage Treatment Plant) or soak pits have been set up. Suraj Homes receives a daily water supply of 40,000 litres from the Gram Panchayat of Satkarsthal, out of which approximately 28,000 litres is released as wastewater into the septic tank. Without undergoing any treatment, this wastewater is directly connected to a closed underground drainage system extending up to the farm of the applicant. It was further reported that the builder constructed the said closed drainage line unilaterally, without following proper procedures. In addition, it was also found that wastewater from certain residential projects and housing societies within the jurisdiction of Rajgurunagar Municipal Council- Respondent No.4 has been partially connected to the same closed drainage system.

9. It is further submitted in this affidavit by Respondent No.2 that answering Respondent issued a letter to the Panchayat Samiti, Khed on 30.06.2025 with a copy to Deputy Engineer, Construction Sub-Division, Khed, stating that a survey should be conducted regarding the sewage management in the Satkarsthal area, specifically at Suraj Homes, Adarsh Nagar and Abhinandan Society (these three Societies have not been impleaded in the present Original Application). Based on the survey, two large soak pits, other individual soak pits, and one STP (Sewage Treatment Plant) should be planned and requested to prepare an estimate for the same and obtain technical approval. Answering Respondent also issued a letter to the Panchayat Samiti, Khed on 30.06.2025 stating therein that the issue of wastewater in the jurisdiction of Satkarsathal Gram Panchayat i.e. Respondent No.2 has become severe and therefore, as a remedial measure soak pits be approved under the MREGS (Mahatma Gandhi Rural Employment Guarantee Scheme). This will help in the proper management of wastewater and resolve the existing issues in the area. The Panchayat Samiti, Khed failed to reply to the above said Notices dated 30.06.2025.

10. It is further submitted in this affidavit by Respondent No.2 that the answering Respondent also issued a letter to the Sub-Regional Officer, Maharashtra Pollution Control Board- Respondent No.6 thereby submitting the details of Sewage Water Treatment Plant (STP) and its working progress and detail submission. When we enquired from learned counsel for Respondent No.2 as to where is the STP under construction or in progress, information of which is said to have been sent to Respondent No.6- MPCB, he has candidly admitted that no such STP is under construction as on date. Therefore, we find that this statement is a false statement made by Respondent No.2 in this affidavit.

11. It is further submitted in this affidavit by Respondent No.2 that the above cited three Societies as well as the builder of the Society are necessary parties in the present Original Application, without which issues in the present Original Application cannot be adjudicated. Lastly, it is submitted by the answering Respondent that the reliefs claimed in the prayer clause are not maintainable and hence the present Original Application deserves to be rejected.

12. After consideration of the above affidavit of Respondent No.2, we are of the view that the three Societies, names of which are mentioned above i.e. Suraj Homes, Adarsh Nagar and Abhinandan Society, are necessary parties in the present Original Application and accordingly, we direct the applicant implead them as Respondent Nos.7 to 9 in the present Original Application and place on record an amended memo of parties. Thereafter, Registry shall issue Notice to the newly impleaded Respondents to file their reply affidavit in this matter, returnable two weeks.

13. After consideration of the reply affidavits of Respondent Nos.2 & 4, we find that Respondent No.4 is denying to have any role in the case in hand as regards granting of relief to the applicant is concerned because it is stated by learned counsel for Respondent No.4 that no relief is claimed against them. But we find that the land, which belongs to the applicant, is located under the jurisdiction of Respondent No.4- Rajgurunagar Municipal Council. But the sewage water flowing towards the said land is emanating from the land of Respondent No.2's jurisdiction. Therefore, we find that both of them are liable for ensuring that the sewage water does not flow to the land of the applicant.

14. Since Respondent No.3- PMRDA, which is said to be the Authority mainly responsible for management of the sewage waste as per the version of learned counsel for Respondent No.4, has not filed their reply affidavit

in this matter and from their side, learned counsel Mr. Milind M. Mahajan has appeared today and seeks four weeks' time to file reply affidavit in this matter, we grant him the said time by way of last opportunity.

15. From the side of Respondent No.6- MPCB, learned counsel Ms. Manasi Joshi has appeared, who submits that she has filed additional reply affidavit dated 14.07.2025, in which an amount of EDC to the tune of Rs.11,00,00,000/- (Rupees Eleven Crores Only) has been calculated, to be levied from Respondent No.4- Rajgurunagar Municipal Council, in terms of the Judgment passed by this Tribunal in Original Application No.606/2018, holding that it is the local body/Respondent No.4, which is responsible for maintaining the STP and since this process has not been done so far, Respondent No.6 has calculated the said amount of EDC to be levied from Respondent No.4.

16. We direct learned counsel for Respondent No.4 to file rejoinder affidavit to the reply affidavit of Respondent No.6, if any, within two weeks.

17. Learned counsel for the applicant has also insisted that Respondent No.4 may be directed to dig trench somewhere so that the waste water is allowed to flow in that trench and what will happen thereafter, he has not suggested.

18. Looking to the fact that one Authority is shifting its burden to the other Authority and it also appears that even Respondent No.3- PMRDA is not taking their responsibility for the same, we deem it appropriate to constitute a Joint Committee comprising one Member each of:-

- (i) Satkarsthal Gram-Panchayat, Satkarsthal, Wada Road, District, Pune- (Respondent No.2);
- (ii) Pune Metropolitan Regional Development Authority (PMRDA) (Respondent No.3);

- (iii) Rajgurunagar Municipal Council, Near Nehru Chowk, Rajgurunagar, Pune (Respondent No.4); and
- (iv) Maharashtra Pollution Control Board (MPCB) (Respondent No.6).

19. The Committee is directed to visit the site in question, after giving prior notice to all the parties concerned, and submit a factual and action taken report with regard to the violation, if any, and also submit Action Plan as to what is the practical solution in the case in hand so that problem of the applicant can be solved. The Committee shall submit its report within one month.

20. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.

21. The report in the matter be submitted by MPCB through e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

22. Applicant is directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

23. A copy of this order be communicated to the above-mentioned Committee forthwith for compliance.

24. Put up this matter for further consideration on 22.08.2025.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

July 15, 2025

ORIGINAL APPLICATION NO.34 OF 2025 (WZ)

P.Kr

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**Annexure- II**

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE – PUNE-II**

Phone no.(020) 25811029



2nd floor, Jogcentre, Mumbai-  
Pune Rd Wakdewadi, PUNE –  
411 003

No. MPCB/SRP-2/

250728-FTS-0339

Date: 28/07/2025

To,

1) The Joint / Deputy Metropolitan Planner,  
Pune Metropolitan Regional Development  
Authority (PMRDA), 4th Floor, PCNTDA  
Building, New administration Building, Near  
Aakrudi Railway Station, Aakurdi,  
Pune- 411 044

2) Village Development Officer,  
Satkarsthal Gram-Panchyat,  
Wada Road, Tal.Khed, Dist.Pune

3) Chief Officer,  
Rajgurunagar Municipal Council,  
Tal-Khed, Dist-Pune

Sub: - Regarding joint committee visit w.r.t order issued by Hon'ble NGT (WZ) in the  
matter OA No-34 of 2025 (WZ) filed by Vishwajit Ramchandra Dixit Vs UOI & Ors.

Ref: - 1. Order issued by Hon'ble NGT dated 15/07/2025

Sir,

This has reference with the order passed by Hon'ble NGT (WZ) in the matter OA No-34 of 2025  
(WZ) filed by Vishwajit Ramchandra Dixit Vs UOI & Ors. Stating as below:-

*"Looking to the fact that one Authority is shifting its burden to the other Authority and it also appears  
that even Respondent No.3- PMRDA is not taking their responsibility for the same, we deem it  
appropriate to constitute a Joint Committee comprising one Member each of:-*

- (i) Satkarsthal Gram-Panchayat, Satkarsthal, Wada Road, District, Pune-  
(Respondent No.2);
- (ii) Pune Metropolitan Regional Development Authority (PMRDA) (Respondent No.3);
- (iii) Rajgurunagar Municipal Council, Near Nehru Chowk, Rajgurunagar, Pune  
(Respondent No.4); and
- (iv) Maharashtra Pollution Control Board (MPCB) (Respondent No.6).

*The Committee is directed to visit the site in question, after giving prior notice to all the parties  
concerned, and submit a factual and action taken report with regard to the violation, if any, and  
also submit Action Plan as to what is the practical solution in the case in hand so that problem of  
the applicant can be solved. The Committee shall submit its report within one month.*

*The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination  
and logistic support"*

Therefore in accordance with order passed by the Hon'ble NGT (WZ) dtd. 15/07/2025, the  
above Joint Committee has been constituted and accordingly the Joint Committee visit to site in  
question is scheduled on 01/08/2025 at 11.00 A.M. Hence you are requested to remain present for  
the Joint Committee visit so that the report may be submitted before Hon'ble NGT in stipulated  
time period.

  
(B.M.Kukade)

Sub Regional Officer, Pune-2

Copy for information

- 1) JD (APC), M.P.C.B Sion(HQ), Mumbai
- 2) Law Officer, M.P.C.B Sion(HQ), Mumbai
- 3) The Regional officer MPCB, Pune

 <p>MAHARASHTRA "Your Service is our Duty"</p>	<p align="center"><b>MAHARASHTRA POLLUTION CONTROL BOARD</b>  <b>Regional Laboratory, Pune.</b>  Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center,  3rd Floor, Mumbai Pune Road, Wakdevadi, Pune- 411 003, Tel : 020-  25811698  e-mail : sopunelab@mpcb.gov.in  website : http://mpcb.gov.in</p>	 <p align="center">TC-16152</p>
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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-16152</b>	Issue Date: 10-01-2023 Validity: 09-01-2025
<b>Certification Standards:- ISO 45001: 2018, C.NO.944015/S-2</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition:</b>	Issue Date: 16-06-2023 Validity: 25-02-2024

<b>Test Report No.: MPCB/RL-Pune/Environment/25-26/08/67-A</b>	<b>Date:</b> 29/08/2025 01:08 PM
<b>ULR No.: TC-1615225000001020F</b>	

### Test Report-Water (Environment)

Field Sample ID		BR-0098498		
Sample collected by (Officer Name)		FO-Pune II(Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Location of sample collection	Untreated sewage from Dixit Nalla
Seal No.:		314	Method of sample collection	Grab
Sample Collection	Date	01/08/2025	Total No. of Containers	1
	Time	12:15 PM	Nature/Description of Sample	Nala

<b>Lab ID</b>		<b>MPCB/RL-Pune/ENV/25-26/340</b>	Sample condition	Ok, as per QSP 08
Received by lab	Date	01/08/2025	Analysis Started On	04/08/2025 11:18 AM
	Time	05:51 PM	Analysis Completed On	29/08/2025 01:07 PM
Sample received by (Name & Designation)		R P Raut (JSO)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH@25 degree C	7.6		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Total Dissolved Solids(TDS)	668.0	mg/l	APHA 24th Edition 2540 C
3	Suspended Solids ( SS )	20.0	mg/l	APHA 24 th Edition 2540-D
4	Biochemical Oxygen Demand (BOD)	17.0	mg/l	IS 3025 (Part 44)
5	Chloride	61.98	mg/l	APHA 24th Edition 4500-Cl B
6	Chemical Oxygen Demand (COD)	55.6	mg/l	IS 3025 (Part 58)

Sr.No	Parameter	Results	Unit	Test Method
7	Sulphate	34.90	mg/l	APHA 24th Edition 4500-SO <sub>4</sub> E (Turbidimetric Method)

**Remarks: Nil**

**Approved & Reviewed By**

**R P Raut**  
JSO,  
Regional Laboratory, Pune,  
(Authorized Signatory)

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Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 020-25811698 Fax : 020-25811698 Email : sopunelab@mpcb.gov.in Website : http://mpcb.gov.in		<b>Regional Laboratory</b> Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakdewadi, Pune- 411 003
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Report Outward No.: MPCB/RL-Pune/Environment/25-26/08/67-B  
 Date: 29/08/2025 01:08 PM

**Analysis Report-Water (Environment)**

Client/Industry/location Name & Address
Untreated sewage from Dixit Nalla

Sample Details	
<b>Field Sample ID :</b>	BR-0098498
<b>Laboratory Sample Code :</b>	MPCB/RL-Pune/ENV/25-26/340
<b>Sample Details (Water/Air/HW) :</b>	Water
<b>Sampling Method(s) :</b>	Grab
<b>Sample Volume Received :</b>	2
<b>Sample Collected By :</b>	FO-Pune II(Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)
<b>Seal No. :</b>	314
<b>Type of Industry / Location details :</b>	
<b>Sample Collected On :</b>	Aug 1 2025 12:15:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Turbidity	12.70	NTU	APHA 24th Edition 2130 B
2	Total Alkalinity	156.0	mg/l	
3	Hardness (calcium)	122.00	mg/l	APHA 24 <sup>th</sup> Edition 3500-Ca B
4	Hardness (total)	234.00	mg/l	APHA 24th Edition 2340-C
5	Nitrate Nitrogen	1.49	mg/l	
6	Hardness (Magnesium)	112.00	mg/l	APHA 24 <sup>th</sup> Edition 3500-Mg B

**Remark:** Nil

**Report Type:** final

**Report generated on:** 29/08/2025 01:07 PM

**Complied & Approved by:** R P Raut

**Reviewed on Date:** 29/08/2025 01:08 PM

**Reviewed by:** R P Raut

\* Electronic report does not require signature

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Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

\*\*\* End of the Report \*\*\*

 <p>MAHARASHTRA "Your Service is our Duty"</p>	<p align="center"><b>MAHARASHTRA POLLUTION CONTROL BOARD</b>  <b>Regional Laboratory, Pune.</b>  Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center,  3rd Floor, Mumbai Pune Road, Wakdevadi, Pune- 411 003, Tel : 020-  25811698  e-mail : sopunelab@mpcb.gov.in  website : http://mpcb.gov.in</p>	 <p align="center">TC-16152</p>
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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-16152</b>	Issue Date: 10-01-2023 Validity: 09-01-2025
<b>Certification Standards:- ISO 45001: 2018, C.NO.944015/S-2</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition:</b>	Issue Date: 16-06-2023 Validity: 25-02-2024

<b>Test Report No.: MPCB/RL-Pune/Environment/25-26/08/66-A</b>	<b>Date:</b> 29/08/2025 01:05 PM
<b>ULR No.: TC-1615225000001019F</b>	

### Test Report-Water (Environment)

Field Sample ID		BR-0098497		
Sample collected by (Officer Name)		FO-Pune II(Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Location of sample collection	Bhima River at U/s of Dixit land nalla
Seal No.:		314	Method of sample collection	Grab
Sample Collection	Date	01/08/2025	Total No. of Containers	1
	Time	12:05 PM	Nature/Description of Sample	River

<b>Lab ID</b>		<b>MPCB/RL-Pune/ENV/25-26/339</b>	Sample condition	Ok, as per QSP 08
Received by lab	Date	01/08/2025	Analysis Started On	04/08/2025 11:18 AM
	Time	05:50 PM	Analysis Completed On	29/08/2025 01:04 PM
Sample received by (Name & Designation)		R P Raut (JSO)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH@25 degree C	8.2		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Total Dissolved Solids(TDS)	152.0	mg/l	APHA 24th Edition 2540 C
3	Suspended Solids ( SS )	13.0	mg/l	APHA 24 th Edition 2540-D
4	Biochemical Oxygen Demand (BOD)	4.8	mg/l	IS 3025 (Part 44)
5	Chloride	12.35	mg/l	APHA 24th Edition 4500-Cl B
6	Chemical Oxygen Demand (COD)	15.9	mg/l	IS 3025 (Part 58)

Sr.No	Parameter	Results	Unit	Test Method
7	Dissolved Oxygen	6.2	mg/l	IS 3025 (Part 38) Winkler Method
8	Sulphate	11.64	mg/l	APHA 24th Edition 4500-SO <sub>4</sub> E (Turbidimetric Method)

**Remarks: Nil**

**Approved & Reviewed By**

**R P Raut**  
JSO,  
Regional Laboratory, Pune,  
(Authorized Signatory)

---

Note :

1. The results refer to the samples and parameters requested for analysis.
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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 020-25811698 Fax : 020-25811698 Email : sopunelab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	<b>Regional Laboratory</b> Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakdewadi, Pune- 411 003
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Report Outward No.: MPCB/RL-Pune/Environment/25-26/08/66-B  
 Date: 29/08/2025 01:05 PM

**Analysis Report-Water (Environment)**

Client/Industry/location Name & Address
Bhima River at U/s of Dixit land nalla

Sample Details	
<b>Field Sample ID :</b>	BR-0098497
<b>Laboratory Sample Code :</b>	MPCB/RL-Pune/ENV/25-26/339
<b>Sample Details (Water/Air/HW) :</b>	Water
<b>Sampling Method(s) :</b>	Grab
<b>Sample Volume Received :</b>	2
<b>Sample Collected By :</b>	FO-Pune II(Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)
<b>Seal No. :</b>	314
<b>Type of Industry / Location details :</b>	
<b>Sample Collected On :</b>	Aug 1 2025 12:05:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Turbidity	7.51	NTU	APHA 24th Edition 2130 B
2	Total Alkalinity	36.0	mg/l	
3	Hardness (calcium)	28.00	mg/l	APHA 24 th Edition 3500-Ca B
4	Hardness (total)	56.00	mg/l	APHA 24th Edition 2340-C
5	Nitrate Nitrogen	0.81	mg/l	
6	Hardness (Magnesium)	28.00	mg/l	APHA 24 th Edition 3500-Mg B
7	Faecal Coliform (MPN technique)	23.0	MPN/100 ml	APHA 24th Edition 9221 E (Std. Thermotolerant ( Fecal) Coliform Procedure)
8	Faecal Streptococci (MPN technique)	< 1.8	MPN/100 ml	
9	Total Coliform (MPN technique)	920.0	MPN/100ml	APHA 24th Edition 3111B (Direct Air-Acetylene Flame Method)

**Remark:** Nil

**Report Type:** final

**Report generated on:** 29/08/2025 01:04 PM

**Complied & Approved by:** R P Raut

**Reviewed on Date:** 29/08/2025 01:05 PM

**Reviewed by:** R P Raut

**R P Raut**  
JSO,  
Regional Laboratory, Pune,  
(Authorized Signatory)

\* Electronic report does not require signature

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Note :

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 <p>MAHARASHTRA "Your Service is our Duty"</p>	<p align="center"><b>MAHARASHTRA POLLUTION CONTROL BOARD</b>  <b>Regional Laboratory, Pune.</b>  Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center,  3rd Floor, Mumbai Pune Road, Wakdevadi, Pune- 411 003, Tel : 020-  25811698  e-mail : <a href="mailto:sopunelab@mpcb.gov.in">sopunelab@mpcb.gov.in</a>  website : <a href="http://mpcb.gov.in">http://mpcb.gov.in</a></p>	 <p align="center">TC-16152</p>
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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-16152</b>	Issue Date: 10-01-2023 Validity: 09-01-2025
<b>Certification Standards:- ISO 45001: 2018, C.NO.944015/S-2</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition:</b>	Issue Date: 16-06-2023 Validity: 25-02-2024

<b>Test Report No.: MPCB/RL-Pune/Environment/25-26/08/68-A</b>	<b>Date:</b> 29/08/2025 01:12 PM
<b>ULR No.: TC-1615225000001021F</b>	

### Test Report-Water (Environment)

Field Sample ID		BR-0098499		
Sample collected by (Officer Name)		FO-Pune II(Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)	Location of sample collection	Bhima River at Kedareshwar Bandhara
Seal No.:		314	Method of sample collection	Grab
Sample Collection	Date	01/08/2025	Total No. of Containers	1
	Time	03:30 PM	Nature/Description of Sample	River

<b>Lab ID</b>		<b>MPCB/RL-Pune/ENV/25-26/341</b>	Sample condition	Ok, as per QSP 08
Received by lab	Date	01/08/2025	Analysis Started On	04/08/2025 11:18 AM
	Time	05:52 PM	Analysis Completed On	29/08/2025 01:12 PM
Sample received by (Name & Designation)		R P Raut (JSO)		

Sr.No	Parameter	Results	Unit	Test Method
1	pH@25 degree C	8.3		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Total Dissolved Solids(TDS)	163.0	mg/l	APHA 24th Edition 2540 C
3	Suspended Solids ( SS )	18.0	mg/l	APHA 24 th Edition 2540-D
4	Biochemical Oxygen Demand (BOD)	4.4	mg/l	IS 3025 (Part 44)
5	Chloride	13.40	mg/l	APHA 24th Edition 4500-Cl B
6	Chemical Oxygen Demand (COD)	15.9	mg/l	IS 3025 (Part 58)

Sr.No	Parameter	Results	Unit	Test Method
7	Dissolved Oxygen	6.5	mg/l	IS 3025 (Part 38) Winkler Method
8	Sulphate	10.98	mg/l	APHA 24th Edition 4500-SO <sub>4</sub> E (Turbidimetric Method)

**Remarks: Nil**

**Approved & Reviewed By**

**R P Raut**  
JSO,  
Regional Laboratory, Pune,  
(Authorized Signatory)

---

Note :

1. The results refer to the samples and parameters requested for analysis.
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**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone : 020-25811698 Fax : 020-25811698 Email : sopunelab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	<b>Regional Laboratory</b> Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakdewadi, Pune- 411 003
---	---	--

Report Outward No.: MPCB/RL-Pune/Environment/25-26/08/68-B  
 Date: 29/08/2025 01:12 PM

**Analysis Report-Water (Environment)**

<b>Client/Industry/location Name &amp; Address</b>
Bhima River at Kedareshwar Bandhara

Sample Details	
<b>Field Sample ID :</b>	BR-0098499
<b>Laboratory Sample Code :</b>	MPCB/RL-Pune/ENV/25-26/341
<b>Sample Details (Water/Air/HW) :</b>	Water
<b>Sampling Method(s) :</b>	Grab
<b>Sample Volume Received :</b>	2
<b>Sample Collected By :</b>	FO-Pune II(Shri Sandeep Manohar Motegaonkar) (SRO-Pune II)
<b>Seal No. :</b>	314
<b>Type of Industry / Location details :</b>	
<b>Sample Collected On :</b>	Aug 1 2025 03:30:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Turbidity	9.42	NTU	APHA 24th Edition 2130 B
2	Total Alkalinity	38.0	mg/l	
3	Hardness (calcium)	30.00	mg/l	APHA 24 th Edition 3500-Ca B
4	Hardness (total)	58.00	mg/l	APHA 24th Edition 2340-C
5	Nitrate Nitrogen	0.73	mg/l	
6	Hardness (Magnesium)	28.00	mg/l	APHA 24 th Edition 3500-Mg B
7	Faecal Coliform (MPN technique)	< 1.8	MPN/100 ml	APHA 24th Edition 9221 E (Std. Thermotolerant ( Fecal) Coliform Procedure)
8	Faecal Streptococci (MPN technique)	< 1.8	MPN/100 ml	
9	Total Coliform (MPN technique)	540.0	MPN/100ml	APHA 24th Edition 3111B (Direct Air-Acetylene Flame Method)

**Remark:** Nil

**Report Type:** final

**Report generated on:** 29/08/2025 01:12 PM

**Complied & Approved by:** R P Raut

**Reviewed on Date:** 29/08/2025 01:12 PM

**Reviewed by:** R P Raut

**R P Raut**  
JSO,  
Regional Laboratory, Pune,  
(Authorized Signatory)

\* Electronic report does not require signature

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\*\*\* End of the Report \*\*\*

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

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Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai

Pune- 411003

MPCB/ROP/ 2508190002

Date : 19/08/2025

To,  
The Chief Officer,  
Rajgurunagar Municipal Council,  
Tal. Khed, Dist. Pune.

Sub: Proposed Directions under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

Ref: 1. Hon'ble NGT (WZ) passed order in OA No. 34/2025  
2. Visit of Joint committee on 1/08/2025  
3. Legal Action Proposal submitted SRO Pune-II vide legal action number MPCB-LEGAL-ACTION-080825023.

WHEREAS, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control systems.

AND WHEREAS, it is obligatory on your part to provide, operate and maintain an adequate and suitable Sewage Treatment Plant to treat the sewage generated in your jurisdiction and comply with the standards prescribed by the State / Central Pollution Control Board.

AND WHEREAS, In compliance with the Hon'ble NGT order in OA No. 34/2025 the joint committee verified the present status of domestic effluent generated, treatment and disposal.

AND WHEREAS, accordingly, Sub Regional Office Pune-II submitted the legal action proposal vide reference (2) above and therein reported that,

- (1) You have not yet provided Sewage Treatment Plant to treat the entire Sewage generated (Approx Sewage Quantity – 4.7 MLD) from your local body.
- (2) You have discharging untreated sewage into the various Nallas, which further meets to the River Bhima.
- (3) You have not provided sewage collection and scientific treatment system in your local body jurisdictions.
- (4) You have not applied / obtained Consent to Establish for your proposed Sewage Treatment Plant.

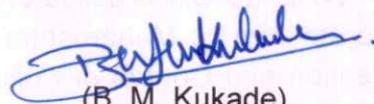
AND WHEREAS, in view of the above, it has been observed that you have failed to comply with the provisions under the Water (Prevention and Control of Pollution) Act, 1974 and failed to obtain consent to establish / operate from the Maharashtra Pollution Control Board and thereby discharging untreated effluent into the environment/into the nearby nalla, which meets to River Bhima and thereby causing water pollution into the environment affecting health of citizens.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why shall not initiate further stringent action against your local body?

Your reply to the said proposed direction shall reach this office within a period of 07 days from the date of issue of this directions with corrective action plan along with the short term measures and long term measures to treat 100% domestic effluent of your council jurisdictions, from issuance of these directions, failing which, MPCB will initiate legal action against your Municipal Council and the persons who are responsible for day to day affairs of the Municipal Council without giving any further notice in accordance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)  
Regional Officer,  
M. P. C. Board Pune

Copy submitted for favor of information to:-

1. The Member Secretary, MPCB, Mumbai.

Copy to:-

1. Joint Director (APC), MPCB, Mumbai.
2. Law Officer (P & L Div), MPCB, Mumbai.

Copy for information and necessary follow up action.

- Sub Regional Officer, MPCB, Pune-II

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



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Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai

Pune- 411003

MPCB/ROPI/250819-FIS-0139/

Date : 19/08/25

To,  
Village Officer,  
Satkarsthal Grampanchayat,  
Tal. Khed, Dist. Pune.

Sub: Proposed Directions under the provisions of the Water (Prevention and Control of Pollution) Act, 1974.

Ref: 1. Hon'ble NGT (WZ) passed order in OA No. 34/2025  
2. Visit of Joint committee on 1/08/2025  
3. Legal Action Proposal submitted SRO Pune-II vide legal action number MPCB-LEGAL-ACTION-080825023.

AND WHEREAS, it is obligatory on your part to provide, operate and maintain an adequate and suitable Sewage Treatment Plant to treat the sewage generated in your Grampanchayat jurisdiction and comply with the standards prescribed by the State / Central Pollution Control Board.

AND WHEREAS, In compliance with the Hon'ble NGT order in OA No. 34/2025 the joint committee verified the present status of domestic effluent generated, treatment and disposal.

AND WHEREAS, accordingly, Sub Regional Office Pune-II submitted the legal action proposal vide reference (2) above and therein reported that,

- (1) You have not yet provided Sewage Treatment Plant to treat the entire Sewage generated from your Grampanchayat area.
- (2) You have discharging untreated sewage into the various Nallas, which further meets to the River Bhima.
- (3) You have not provided sewage collection and scientific treatment system in your Grampanchayat area.

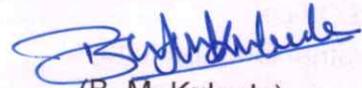
AND WHEREAS, in view of the above, it has been observed that you have failed to comply with the provisions under the Water (Prevention and Control of Pollution) Act, 1974 and discharging untreated effluent into the environment/into the nearby nalla, which meets to River Bhima and thereby causing water pollution into the environment affecting health of citizens.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why shall not initiate further stringent action against your local body?

Your reply to the said proposed direction shall reach this office within a period of 07 days from the date of issue of this directions with corrective action plan along with the short term measures and long term measures to treat 100% domestic effluent of your Grampanchayat area, from issuance of these directions, failing which, MPCB will initiate legal action against your Municipal Council and the persons who are responsible for day to day affairs of the Grampanchayat without giving any further notice in accordance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)

Regional Officer,  
M. P. C. Board Pune

Copy submitted for favor of information to:-

1. The Member Secretary, MPCB, Mumbai.
2. Chief Executive Officer, Zilla Parishad, Pune

Copy to:-

1. Joint Director (APC), MPCB, Mumbai.
2. Law Officer (P & L Div), MPCB, Mumbai.

Copy for information and necessary follow up action.

- Sub Regional Officer, MPCB, Pune-II

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694

Fax No. 020-25811701

e-mail :

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"Your Service is our Duty" Pune- 411003

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,

MPCB-ROP/PD/250925-PTS-0049

Date: 28/09/2025

To,  
Shiv Nisarg Society ,  
Samata Nagar / Satkarsthal,  
Rajgurunagar, Tal. Khed, Dist. Pune

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Hon'ble NGT (WZ) passed order in OA No. 34/2025  
2. Visit of Joint committee on 1/08/2025  
3. Legal Action Proposal submitted SRO Pune-II vide legal action number MPCB-LEGAL-ACTION-080825023.

**WHEREAS**, it is obligatory on your part to obtain Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

**AND WHEREAS**, Board's circular regarding the Clarification for Consent Management of Instructure Project which are handed over to the Society on 11/7/2024 and 21/4/2025.

**AND WHEREAS**, In compliance with the Hon'ble NGT order in OA No. 34/2025 the joint committee verified the present status of domestic effluent generated, treatment and disposal.

**AND WHEREAS**, accordingly, Sub Regional Office Pune-II submitted the legal action proposal vide reference (3) above and therein reported that,

- (1) You have not obtained consent to operate for the society as per the Board's circular.
- (2) You have not provided the treatment system for the sewage generated from your society premises.
- (3) You are discharging untreated sewage through the underground pipeline into the nearby nalla, which further meets to the River Bhima.

**AND WHEREAS** it has been observed that you have failed to obtain consent to operate for your society from the Board and also failed to provide adequate pollution control devices, thereby causing water pollution into the environment.

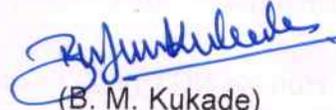
..2..

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

- a) Why shall not initiate further stringent action against the society ?
- b) Why the competent Authorities shall not be directed to disconnect water / electricity supply to your society ?

You are hereby given an opportunity to respond within 07 days from issuance of these directions along with all relevant documents and present status of the compliance report, failing which, the MPCB will initiate legal action against you / society without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)

**Regional Officer,  
M. P. C. Board Pune**

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

**Copy to-**

- 1) **The Sub-Regional Officer, M.P.C. Board, Pune-II :-** You shall submit the compliance report of this directions within time.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694

Fax No. 020-25811701

e-mail :

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)

visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



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Jog Centre, 3<sup>rd</sup> Floor,

Wakdewadi,

Old-Pune Mumbai Road,

MPCB-ROP/PDI/250819-FIS-0144

Date: 19/08/25

To,  
Abhinandan Society,  
Samata Nagar / Satkarsthal,  
Rajgurunagar, Tal. Khed, Dist. Pune

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Hon'ble NGT (WZ) passed order in OA No. 34/2025  
2. Visit of Joint committee on 1/08/2025  
3. Legal Action Proposal submitted SRO Pune-II vide legal action number MPCB-LEGAL-ACTION-080825023.

**WHEREAS**, it is obligatory on your part to obtain Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

**AND WHEREAS**, Board's circular regarding the Clarification for Consent Management of Instructure Project which are handed over to the Society on 11/7/2024 and 21/4/2025.

**AND WHEREAS**, In compliance with the Hon'ble NGT order in OA No. 34/2025 the joint committee verified the present status of domestic effluent generated, treatment and disposal.

**AND WHEREAS**, accordingly, Sub Regional Office Pune-II submitted the legal action proposal vide reference (3) above and therein reported that,

- (1) You have not obtained consent to operate for the society as per the Board's circular.
- (2) You have not provided the treatment system for the sewage generated from your society premises.
- (3) You are discharging untreated sewage through the underground pipeline into the nearby nalla, which further meets to the River Bhima.

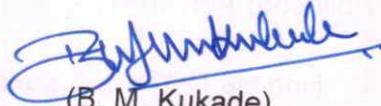
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- a) Why shall not initiate further stringent action against the society ?
- b) Why the competent Authorities shall not be directed to disconnect water / electricity supply to your society ?

You are hereby given an opportunity to respond within 07 days from issuance of these directions along with all relevant documents and present status of the compliance report, failing which, the MPCB will initiate legal action against you / society without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)

I/c. Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

- 1) **The Sub-Regional Officer, M.P.C. Board, Pune-II :-** You shall submit the compliance report of this directions within time.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694

Fax No. 020-25811701

e-mail :

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)

visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty" Pune- 411003

Jog Centre, 3<sup>rd</sup> Floor,

Wakdewadi,

Old-Pune Mumbai Road,

MPCB-ROP/PDI [250819-FIS-0143]

Date: 19/08/25

To,  
Adarsh Nagar Society,  
Samata Nagar / Satkarsthal,  
Rajgurunagar, Tal. Khed, Dist. Pune

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Hon'ble NGT (WZ) passed order in OA No. 34/2025  
2. Visit of Joint committee on 1/08/2025  
3. Legal Action Proposal submitted SRO Pune-II vide legal action number MPCB-LEGAL-ACTION-080825023.

**WHEREAS**, it is obligatory on your part to obtain Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

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- (3) You are discharging untreated sewage through the underground pipeline into the nearby nalla, which further meets to the River Bhima.

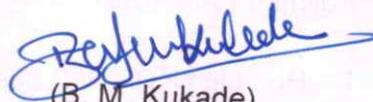
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For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)

**I/c. Regional Officer,  
M. P. C. Board Pune**

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

- 1) **The Sub-Regional Officer, M.P.C. Board, Pune-II :-** You shall submit the compliance report of this directions within time.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694

Fax No. 020-25811701

e-mail :

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)

visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty" Pune- 411003

Jog Centre, 3<sup>rd</sup> Floor,

Wakdewadi,

Old-Pune Mumbai Road,

MPCB-ROP/PDI [2508A-FIS-0/42]

Date: 19/08/25

To,  
Suraj Homes,  
Samata Nagar / Satkarsthal,  
Rajgurunagar, Tal. Khed, Dist. Pune

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Hon'ble NGT (WZ) passed order in OA No. 34/2025  
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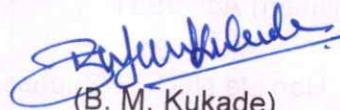
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For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)

I/c. Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

- 1) **The Sub-Regional Officer, M.P.C. Board, Pune-II** :- You shall submit the compliance report of this directions within time.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694

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"Your Service is our Duty" Pune- 411003

Jog Centre, 3<sup>rd</sup> Floor,

Wakdewadi,

Old-Pune Mumbai Road,

**MPCB-ROP/PDI** [250819-FIS-014]

**Date:** 19/08/25

To,  
Sky View Society,  
Samata Nagar / Satkarsthal,  
Rajgurunagar, Tal. Khed, Dist. Pune

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Hon'ble NGT (WZ) passed order in OA No. 34/2025  
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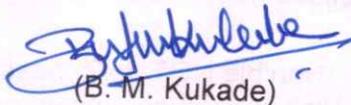
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For and on behalf of  
Maharashtra Pollution Control Board



(B. M. Kukade)

I/c. Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

- 1) **The Sub-Regional Officer, M.P.C. Board, Pune-II** :- You shall submit the compliance report of this directions within time.

256  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE – PUNE-II Annexure- VIII**

Phone no.(020) 25811029



2nd floor,Jogcentre, Mumbai-  
Pune Rd Wakdewadi, PUNE –  
411 003

No. MPCB/SRP-2/

250808-FTS-0095

Date: 08/08/2025

To,

The Joint/Deputy Metropolitan Planner,  
Pune Metropolitan Regional Development Authority (PMRDA),  
4<sup>th</sup> Floor, PCNTDA Building, New Administration Building,  
Near Akurdi Railway Station, Akurdi,  
Pune-411044

Sub: - Information required in the matter of OA No-34 of 2025 (WZ) filed by Vishwajit Ramchandra Dixit Vs UOI & Ors.

Ref: - 1. Order issued by Hon'ble NGT dated 15/07/2025  
2. Joint Committee visit dated 01/08/2025.

Sir,

In compliance with the Hon'ble NGT (WZ) order dated 15/07/2025 the Joint Committee has visited and verified the present status of domestic effluent generated, treatment and disposal.

During the visit of Joint Committee it was observed that the housing Societies located in the vicinity of site in question Namely a) Suraj Homes, b) Adarsh Nagar, c) Abhinandan Society, d) Shiv Nisarg Society, e) Sky View Society are found discharging their untreated sewage by connecting underground pipeline to the nalla leading to Bhima River therefore you are requested to obtain the information from the society and submit it to the office immediately in the given prescribed format below:-

Sr. No.	Name of Housing Society	PMRDA NOC details	Total Plot Area (sq. mtrs)	Total BUA (sq. mtrs)	Total No. of Flats

  
(Babasaheb Kukade)

Sub Regional Officer  
M.P.C.B. Pune- II

Copy for information

- 1) JD (WPC), M.P.C.B Sion(HQ),Mumbai
- 2) Law Officer, M.P.C.B Sion(HQ),Mumbai
- 3) The Regional officer MPCB, Pune

257  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE – PUNE-II**

Phone no.(020) 25811029



2nd floor, Jogcentre, Mumbai-  
Pune Rd Wakdewadi, PUNE –  
411 003

No. MPCB/SRP-2/

250808-FTS-0097

Date: 08/08/2025

To,  
Chief Officer,  
Rajgurunagar Municipal Council,  
Tal-Khed, Dist-Pune

Sub: - Information required in the matter of OA No-34 of 2025 (WZ) filed by Vishwajit Ramchandra Dixit Vs UOI & Ors.

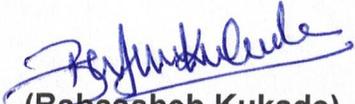
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2. Joint Committee visit dated 01/08/2025.

Sir,

In compliance with the Hon'ble NGT (WZ) order dated 15/07/2025 the Joint Committee has visited and verified the present status of domestic effluent generated, treatment and disposal.

During the visit of Joint Committee it was observed that the housing Society Namely a) Shiv Nisarg and b) Sky View are found discharging their untreated sewage by connecting underground pipeline to the nalla leading to Bhima River therefore you are instructed to obtain the information from the society and submit it to the office immediately in the given prescribed format below:-

Sr.No.	Name of Housing Society	Total Plot Area (sq.mtrs)	Total BUA(sq.mtrs)	Total No. of Flats	Water Consumption (CMD)	Sewage Generation (CMD)	Treatment Provided & Disposal

  
(Babasaheb Kukade)  
Sub Regional Officer  
M.P.C.B. Pune- II

Copy for information

- 1) JD (APC), M.P.C.B Sion(HQ), Mumbai
- 2) Law Officer, M.P.C.B Sion(HQ), Mumbai
- 3) The Regional officer MPCB, Pune

258  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE – PUNE-II**

Phone no.(020) 25811029



2nd floor, Jogcentre, Mumbai-  
Pune Rd Wakdewadi, PUNE –  
411 003

No. MPCB/SRP-2/

250808-FTS-0099

Date: 08/08/2025

To,

Village Officer/Gramsevak,

Satkarsthal Gram-Panchyat,

Wada Road, Tal.Khed, Dist.Pune

Sub: - Information required in the matter of OA No-34 of 2025 (WZ) filed by Vishwajit Ramchandra Dixit Vs UOI & Ors.

Ref: - 1. Order issued by Hon'ble NGT dated 15/07/2025  
2. Joint Committee visit dated 01/08/2025.

-----  
Sir,

In compliance with the Hon'ble NGT (WZ) order dated 15/07/2025 the Joint Committee has visited and verified the present status of domestic effluent generated, treatment and disposal.

During the visit of Joint Committee it was observed that the housing Society Namely a) Suraj Homes, b) Adarsh Nagar and c) Abhinandan Society are found discharging their untreated sewage by connecting underground pipeline to the nalla leading to Bhima River therefore you are instructed to obtain the information from the society and submit it to the office immediately in the given prescribed format below:-

Sr.No.	Name of Housing Society	Total Plot Area (sq.mtrs)	Total BUA (sq. mtrs)	Total No. of Flats	Water Consumption (CMD)	Sewage Generation (CMD)	Treatment Provided & Disposal

**(Babasaheb Kukade)**  
Sub Regional Officer  
M.P.C.B. Pune- II

Copy for information

- 1) JD (APC), M.P.C.B Sion(HQ), Mumbai
- 2) Law Officer, M.P.C.B Sion(HQ), Mumbai
- 3) The Regional officer MPCB, Pune



# राजगुरुनगर नगरपालिका

राजगुरुनगर, ता. खेड, जि. पुणे.

फोन- ०२१३५-२२२०१०

Email: rajgurunagarnp@gmail.com



Outward No. १४४५/२०२५

Date :- १६/१२/२५

To,

B.M.Kurkude,  
Sub regional Officer,  
Maharashtra Pollution Control Board,  
Sub regional Office, Pune II.

**Subject :-** Details regarding Housing society.

**Reference :-** Letter from Maharashtra Pollution Control Board, Pune II

Outward No. MPCB/SRP-2/250808-FTS-0097 dated 08/08/2025

With reference to above subject it is matter to inform that, the information/ details you requested regarding Housing society is given as under -

1. Details of Housing society

Sr. no	Name of Housing society	Total Plot (sq mtrs) Area	Total BUA (sq.mtrs)	Total nos of flats	Water consumption (CMD)	Sewage Generation (CMD)	Treatment provided & Disposal
1	Shiv Nisarg	2200 sq.mtrs	1811.00 sq.mtrs	45	2.3 CMD	1.84 CMD	NIL
2	Sky view	3400 sq. mtrs	936.60 sq. mtrs	36	2.1 CMD	1.68 CMD	NIL



(Ambadas Garkal)

Chief Officer

Rajgurunagar municipal Council



पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे  
Pune metropolitan Region Development Authority, Pune

PUNEMETROPOLIS

३ रा मजला, नवीन प्रशासकीय इमारत, आकुर्डी रेल्वे स्टेशन जवळ, पिंपरी - चिंचवड, पुणे ४११०४४

3<sup>rd</sup> floor, New Administration Building, opp. Akurdi Railway Station, Pimpri - Chinchwad, Pune

Ph No. : ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ / फोन. नं. 020- 25933344/ 356 / 333 Email- comm@pmrda.gov.in

जा.क्र. NGT/O.A. 34/2025(WZ)/ता.खेड/२५-२६/ ४९०९

दि. २९/०८/२०२५  
०८/०९/२०२५

To,

The Sub-Regional Officer,  
Maharashtra Pollution Control Board,  
Sub-Regional Office, Pune-II,  
2nd Floor, Jog Centre, Mumbai-Pune Road,  
Wakdevadi, Pune – 411003.

**Subject :-** Submission of information in the matter of OA No. 34 of 2025 (WZ) filed by  
Vishwajit Ramchandra Dixit Vs. UOI & Ors.

**Reference :-** Your letter No. MPCB/SRP-2/250808-FTS-0095 dated 08/08/2025.

Sir,

With reference to the above subject, and as directed by the Hon'ble NGT (WZ) order dated 15/07/2025, followed by the subsequent Joint Committee visit on 01/08/2025, the information available in this office record pertaining to the housing societies mentioned in your above-referred letter, discharging sewage in the vicinity of the site in question, has been collected. The details in the prescribed format are submitted below:

Sr. No.	Name of Housing Society	PMRDA NOC Details	Plot Area (sq.mtrs)	BUA (sq. mtrs)	Total No. of Flats / Homes	Remark
1	Suraj Homes	Occupancy certificate No.133; dated 27/01/2020. Commencement Certificate issued vide letter Dated 25/07/2016.	5,858.00 Sq.m.	Wing A: 1708.51 Sq.m. Wing B: 1052.88 Sq.m. Wing C: 1320.56 Sq.m. <b>Total: 4081.95 Sq.meter.</b>	80 Flats	—
2	Adarsh Nagar	—	—	—	—	No supporting documents, including any NOC-related records from PMRDA, were found in this office's records upon verification. Therefore, the required details cannot be provided at this stage.
3	Abhinandan Society	—	—	—	—	
4	Shiv Nisarg Society	—	—	—	—	
5	Sky View Society	—	—	—	—	

The remaining societies, namely Adarsh Nagar, Abhinandan Society, Shiv Nisarg Society, and Sky View Society, are being pursued to furnish the requisite NOC and construction details. They have also been instructed, vide this office letter No. 4044 dated 02/09/2025, to submit the same directly to your office, and the information will be communicated to you immediately upon its receipt.

This is submitted for your kind information and further necessary action.

Yours,

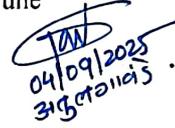


Sujit Pansare  
Deputy Metropolitan Planner  
PMRDA, Pune

**Copy to:**

1. JD (WPC), MPCB, Sion (HQ), Mumbai.
2. Law Officer, MPCB, Sion (HQ), Mumbai.
3. The Regional Officer, MPCB, Pune.

O/C

  
04/09/2025  
313 07 11 25



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**Reference:-Maharashtra Pollution Control board/ SRP-2/ Date :- 08/08/2025**

---

**From** GRAMPANCHAYAT SATKARSTHAL <gpsatkarsthal2001@gmail.com>

**Date** Wed 10/1/2025 2:57 PM

**To** SRO Pune 2 <sropune2@mpcb.gov.in>

 1 attachment (467 KB)

MPCB1 (1).pdf;

Deputy Information on the 2025 OA No. 34 (WZ) filed by Shri Vishwajit Ramchandra Dixit against UOI and others.

PLEASE FIND ATTACHED FILE:-

263  
**ग्रामपंचायत सातकरस्थळ**

मु. सातकरस्थळ, पो. राजगुरुनगर, ता. खेड, जि. पुणे. ४१० ५०५



दिनांक : / /२०

Sub Regional Officer,  
Maharashtra Pollution Control Board,  
Sub Regional Office.

Reference:- Maharashtra Pollution Control Board/SRP-2 Date:- 08/08/2025.

Subject:- Deputy Information on the 2025 OA No. 34 (WZ) filed by Shri Vishwajit Ramchandra Dixit against UOI and others.

Respected Sir,

According to the reference letter above, you request that the Gram Panchayat site Vishwajit Ramchandra Dixit Vs UOI and others filed by the 2025 OA No. 34 (WZ).

The Necessary information regarding the following is as follows:

Sr no.	Name of Housing Society	Total Plot Area (Sq Mtrs)	Total BUA (Sq Mtrs)	Total No of Flats	Water Consumption (CMD)	Severage Generation (CMD)	Treatment Provided & Disposal
1	Suraj Homes Soc.	5574	3093	80	1.76	1.48	Soc. Not Provide Disposal treatment
2	Abhinandan Society	3716	1344	21	0.46	0.32	Grampanchayat head build soak pits under the swachh Bharat mission
3	Adarsh Nagar	2787	2467	17	0.30	0.22	

The information has been obtained by conducting local enquiries at the relevant site, and his hereby respectfully submitted to your office.

Sarpanch

Gram Panchayat Satkarsthal  
ग्रामपंचायत सातकरस्थळ  
ता. खेड, जि. पुणे.

Village Officer

ग्रामपंचायत अधिकारी  
ग्रामपंचायत सातकरस्थळ  
ता. खेड, जि. पुणे.